

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

Item No. 102
(IB)-328(PB)/2019

IN THE MATTER OF:

Prayag Polytech Pvt. Ltd.

.... Applicant/petitioner

Vs.

Sumeru Processors Pvt. Ltd.

.... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 26.02.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant:-

Mr. Vipul Ganda and Mr. Ayandeb Mitra,
Advocates

For the respondent

: Ms. Anindita Saha, Advocate

ORDER

Learned counsel for the respondent seeks and is granted three days' time to file her vakalatnama and board resolution of corporate debtor authorising her to appear.

Reply be filed within two weeks with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the counsel opposite.

List for arguments on 28.03.2019.

Sdl-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sdl-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)